[Dr. Bhai Mahavir] what the niceties of this are, what the Central Government is worried about in the matter of saying whose responsibility it should be. What I am worried about is that this is an aspect of our problem which needs the urgent and utmost serious attention of the Government. There is no earthly possible justification for keeping these people standard, unrehabilitated, and at the mercy

of some doles from here and there.

I wish to know, therefore, what the Government has to say on a question which the State Rehabilitation Minister has raised here in Delhi. He has had with the Central discussions some leaders. We would like to know what the Government wishes to do in respect of these unfortunate sufferers of Pakistan war. The Chhamb area been given over to Pakistan but people who have suffered should at least have the right to a decent, and honest respectable living. I do not understand why the Government is delaying matters in taking a proper attitude in respect of these persons.

PERSONAL CLARIFICATION BY SHRI T. N. SINGH

SHRI T. N. SINGH (Uttar Pradesh): I am referring to some remarks made by my hon. friend, Shri Chandra Shekhar, yesterday in regard to what he alleged I may have done as a Minister of Industries. I was very much pained by his remarks and I wanted to see the actual words used. I even wanted to raise it as a matter of privilege. I could not get the proceedings today but, as far as I recollect, he said that as a Minister of Industries, in my days, I was responsible for showing concessions to the private sector in regard to allotment or acquisition of land.

I strongly repudiate that. I have never in my life been guilty of such a thing. My life, as far as I can claim, is an open book for anybody to see and I am the last person to show any favour, in whatever capacity I may be, to any individual, less so to an industrialist.

There was one case of acquisition of land in my time and that was for a

public sector project Triveni Structurals, in Allahabad. The tenants, the cultivators of those areas, had a grievance that they were not being paid adequate compensation. They protested against it. I went there personally and not only assured them of adequate compensation but made an open commitment in a public meeting of more than 5000 cultivators that from every house which is uprooted, one member of that family shall get a job in the Triveni Structurals. That was the undertaking given by me as a Minister. Subsequently, that undertaking given by me has not been implemented. This has been my effort.

I have felt such remarks very strongly. I myself belong to a family of farmers and peasants. I love the soil in which I have been born. I have got certain weaknesses for the land which one gets for cultivation purposes. I know how one feels about it and to make such a charge against me in the heat of the moment when I was sitting all the time quietly is not fair. I only intervened when something was said about Lal Bahadur Shastri that he did this or that. It was only in vindication of......

MR. CHAIRMAN: That is all right; you have now repudiated.

SHRI T. N. SINGH: I repudiate it. I submit that if the actual wording used is found objectionable by me I may be permitted to raise it subsequently as a matter of privilege because I do not know what language has been used.

MR. CHAIRMAN: All right; we shall now take up the Resolution.

REFERENCE TO MAINTENANCE OF INTERNAL SECURITY ACT. contd.

SHRI BHUPESH GUPTA (West Bengal): Before that I would like to know. You have been good enough to make certain remarks with regard to the behaviour of the two Houses; we appreciate it. What about the Internal Security Act? The behaviour of the Government also concerns the honour and privilege of the House. The Ministers were here and we thought that they will say something on this. We would like to have an assurance from them. If